GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 636

TO BE ANSWERED ON THE 6TH FEBRUARY 2024/ MAGHA 17, 1945 (SAKA)

ILLEGAL WEBSITES

636.   SHRI SANJAY BHATIA:
         SHRI P.C. MOHAN:
         SHRI RAVI KISHAN:
         SHRI SUNIL KUMAR SINGH:
         SHRI RAM KRIPAL YADAV:
         SHRIMATI APARAJITA SARANGI:
         SHRI L.S. TEJASVI SURYA:
         SHRI PRADEEP KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has taken any steps to curb the menace of illegal websites which promotes investment and other types of scams;

(b) if so, the details thereof;

(c) whether the Government is planning to bring any legislation to specifically address the concern of online frauds and scams or is there any provision under any legislation already to penalise the offenders;

(d) if so, the details thereof;

(e) the number of complaints registered on the 1930 Cyber Crime Portal during the last one year, State-wise; and

(f) the number of complaints resolved and the number of accounts and the amount of fraudulent transactions saved?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)

(a) to (f): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for their capacity building of their LEAs. To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.

ii. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs. Seven workshops were organized for JCCTs at Hyderabad, Ahmedabad, Guwahati, Vishakhapatnam, Lucknow, Ranchi and Chandigarh in 2023.

iii.   The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police.So far, National Cyber Forensics Laboratory (Investigation) have provided its services to State LEAs in around 9,000 cyber forensics like mobile forensics, memory forensics, Call Data Record (CDR) Analysis, etc. to help them in investigation of cases pertaining to cyber crimes.

iv.   The 'National Cyber Crime Reporting Portal' (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

v.   The 'Citizen Financial Cyber Fraud Reporting and Management System', under I4C, has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. Since inception of Citizen Financial Cyber Fraud Reporting and Management System, more than Rs. 1200 Crore have been saved in more than 4.7 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints. The State/UT wise

details of Citizen Financial Cyber Fraud Reporting Management System during the period 1.1.2023 to 31.12.2023 are at the Annexure.

vi. The Massive Open Online Courses (MOOC) platform, namely 'CyTrain' portal has been developed under I4C, for capacity building of police officers/judicial officers through online course on critical aspects of cyber crime investigation, forensics, prosecution etc. along with certification. More than 76,000 Police Officers from States/UTs are registered and more than 53,000 Certificates issued through the portal.

vii. Till date more than 3.2 lakhs SIM cards and 49,000 IMEIs as reported by Police authorities have been blocked by Government of India.

viii. I4C has imparted cyber hygiene training to 6,000 officials of various Ministries/ Departments of Government of India.

ix. I4C has imparted cyber hygiene training to more than 23,000 NCC cadets.

x. The Ministry of Home Affairs has provided financial assistance to the tune of Rs. 122.24 crores under the 'Cyber Crime Prevention against Women and Children (CCPWC)' Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers. So far, cyber forensic-cum-training laboratories have been commissioned in 33 States/UTs. So far, more than 24,600 LEA personnel, judicial officers

and prosecutors have been provided training on cyber crime awareness, investigation, forensics etc.

xi. National Cyber Forensic Laboratory (Evidence) has been set up at Hyderabad. Establishment of this laboratory provides the necessary forensic support in cases of evidence related to cyber crime, preserving the evidence and its analysis in line with the provisions of IT Act and Evidence Act; and reduced turnaround time.

xii. To spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@Cyberdost), Facebook(CyberDostI4C), Instagram (cyberdostI4C), Telegram(cyberdosti4c), Radio campaign, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, etc. The States/UTs have also been requested to carry out publicity to create mass awareness.

The Law Enforcement Agencies utilize the provisions of the Information Technology (IT) Act, 2000 and other extant laws to deal with cyber crimes.

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State/UT wise details of Citizen Financial Cyber Fraud Reporting Management System during the period 1.1.2023 to 31.12.2023.

Sl. No.	States/UTs	Nos. of Complaint Reported	Nos. of Complaints (Put on Hold)	Lien Amount (Rs in Lakhs)
1	Andaman & Nicobar	526	161	26.46
2	Andhra Pradesh	33505	9580	4664.14
3	Arunachal Pradesh	470	127	34.39
4	Assam	7621	2163	451.61
5	Bihar	42029	11533	2779.41
6	Chandigarh	3601	1058	296.67
7	Chhattisgarh	18147	5056	898.41
8	Dadra & Nagar Haveli and Daman & Diu	412	105	40.88
9	Delhi	58745	13674	3425.03
10	Goa	1788	450	153.22
11	Gujarat	121701	49220	15690.9
12	Haryana	76736	21178	4653.4
13	Himachal Pradesh	5268	1502	370.78
14	Jammu & Kashmir	1046	253	62.55
15	Jharkhand	10039	2822	556.38
16	Karnataka	64301	18989	7315.52
17	Kerala	23757	8559	3647.83
18	Ladakh	162	41	10.03
19	Lakshadweep	29	6	0.51
20	Madhya Pradesh	37435	9336	1462.33
21	Maharashtra	125153	32050	10308.47
22	Manipur	339	108	66.94
23	Meghalaya	654	252	46.71
24	Mizoram	239	75	35.44
25	Nagaland	224	73	18.09
26	Odisha	16869	5187	1049.34
27	Puducherry	1953	568	143.38
28	Punjab	19252	4923	1332.66
29	Rajasthan	77769	20899	3934.82
30	Sikkim	292	65	18.01
31	Tamil Nadu	59547	17941	6980.72
32	Telangana	71425	26148	13137.94
33	Tripura	1913	488	84.82
34	Uttarakhand	17958	4813	708.94
35	Uttar Pradesh	197546	44089	5906.86
36	West Bengal	29804	6307	1845.97
	Total	**11,28,255**	**3,19,799**	**921,59.56**